

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT – IV**

**Item No. 421**  
**IB/691/ND/2023**

**IN THE MATTER OF:**

Jampana Construction Private Limited	...	Applicant
Versus		
Nbcc (INDIA) Limited	...	Respondent

**Under Section 9 of the Insolvency & Bankruptcy Code, 2016.**

**Order delivered on 03.07.2024**

**CORAM:**

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,**  
**HON'BLE MEMBER (JUDICIAL)**  
**DR. SANJEEV RANJAN,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Applicant : Ms. Shriraja S, Adv.  
For the Respondent : Ms. Shilpi Chowdhary, Adv.

**HYBRID HEARING (PHYSICAL & VC)**

**ORDER**

Learned Counsel for the applicant is present through video-conferencing, whereas Learned Counsel for the respondent is present physically. At joint request, list this matter on 09.08.2024.

Sd/-

**DR. SANJEEV RANJAN**  
**MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM**  
**MEMBER (JUDICIAL)**